212 Written Answers to

1	2		3	4	5	6	7
23.	Uttar Pradesh	1. Ag	ıra			3	
		2. Va	ranasi		2		
		3. Ka	inpur		3		
		4. Lu	cknow		2		
		5. Gł	naziabad				3
		6. No	oida				3
		7. M	eerut				3
		8. Ma	athura			1	
		8. Al	lahabad		3		
		9. Fi	rozabad			1	
24.	Uttarakhand	1. De	ehradun		2		
25.	West Bengal	1. Ko	olkata		2		
		2. Ho	owrah	1	1		
		3. As	ansol	1			
26.	Chhattisgarh	1. Ra	ipur		2		
27.	Andaman and Nicobar Island	1. Po	rtblair		1	1	
28.	Chandigarh	1. Ch	andigarh		1	1	
29.	Dadar Nagar and Haveli	1. Sil	vassa		1		
30.	Daman and Diu	1. Da	ıman		1		
31.	Puducherry	1. Pu	ducherry		1	1	
	Total			8	60	26	14

Total CAAQM Stations Proposed/Under installation = 108 Total Number of States/UTs = 31 Number of Cities = 62

## EIA clearance for redevelopment of Netaji Nagar and nearby colonies

516. SHRI NARAIN DASS GUPTA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the Ministry has given Environmental Impact Assessment (EIA) clearnace for project of redevelopment of Netaji Nagar and nearby colonies being developed by NBCC;

(b) whether the project proposal submitted for the said clearance indicated cutting of more than 16,000 trees in the area;

(c) if so, whether all concerned aspects of cutting trees impacting the environment were considered before giving such clearance;

(d) the area-wise, exact number of trees for which permission of cutting was granted; and

(e) whether the Ministry conducted audit of the saplings planted in compensation of such cutting of trees and if so, the findings of such audit?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) to (c) The Ministry of Environment, Forest and Climate Change (MoEF&CC) accords prior environmental clearance for projects or activities listed in the Schedule to the Environment Impact Assessment (EIA) Notification, 2006 (and its amendments) after having followed the prescribed process in the said notification. The Ministry after having followed the prescribed process in the EIA Notification, 2006 has granted environmental clearance to the re-development of general pool residential colonies at Netaji Nagar, Nauroji Nagar and Sarojini Nagar in favour of M/s NBCC India Limited, subject to stipulation of various environmental safeguards in terms of the provisions of the EIA Notification, 2006 under the Environment (Protection) Act, 1986.

Environmental Clearances are granted with specific stringent conditions which are both project specific and general in nature as well as mitigative measures in accordance with the Environment Management Plan Report which is prepared on the basis of the study and are to be complied with by the project proponents. The compliance of these conditions is strictly assessed/evaluated/monitored by the concerned authorities at the State and Central level.

In order to protect the environment, different conditions were stipulated in the environmental clearances issued to these projects which inter-alia includes:-

- The project proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- The project proponent shall obtain necessary clearance/ permission from concerned authority before felling any tree.

- The project proponent should comply with the directions given by the Hon'ble National Green Tribunal *vide* its Order dated 4th September, 2017 in the matter of OA No. 553 of 2016 and Order dated 22nd September, 2017 in the matter of MA No. 1154 of 2017 in OA No. 553 of 2016.
- A minimum of 1 tree for every 80 sqm. of land should be planted and maintained. The existing trees will be counted for this purpose. Preference should be given to planting native species. Where the trees need to be cut, compensatory plantation in the ratio of 1:10 (*i.e.* planting of 10 trees for every 1 tree that is cut) shall be done and maintained in compliance with the directions given by the Hon'ble National Green Tribunal *vide* its Order dated 4th September, 2017 in the matter of OA No. 553 of 2016.

(d) and (e) Permission for cutting/felling of trees is under the jurisdiction of State Forest Department and NOC/permission before felling of trees is required to be obtained from them under the Delhi Preservation of Trees Act, 1994.

## Financial assistance for pollution free environment

517. SHRI HARNATH SINGH YADAV: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has provided financial assistance/loans to State Governments to help in keeping the environment pollution free;

- (b) if so, the details thereof, State-wise; and
- (c) the details of funds released during the last two years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) to (b) Government is implementing a number of schemes and providing financial assistance to States to help in keeping the environment pollution free which include the National Ambient Air Monitoring Programme (NAMP), installation of Continuous Ambient Air Quality Monitoring Stations (CAAQMS), National Water Quality Monitoring Programme (NWMP), Assistance for Abatement of Pollution (AAP), Common Effluent Treatment Plants (CETP), National Plan for Conservation of Aquatic Eco-systems (NPCA), Financial Assistance for setting up Treatment, Storage, and Disposal Facilities (TSDFs) and National River Conservation Plan (NRCP).

(c) The State-wise details of funds released during the last two year are given in the Statement.